

# MINISTRY OF FINANCE

(Department of Revenue)

New Delhi, the February 2024

**G.S.R.....-** In exercise of the powers conferred by the Proviso to Article 309 of the Constitution and in supersession of the Customs, Excise and Service Tax Appellate Tribunal, Group 'A' Posts Recruitment Rules, 2015, in so far as they relate to the post of Assistant Registrar, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Assistant Registrar in the Customs Excise and Service Tax Appellate Tribunal (CESTAT) under the Department of Revenue, Ministry of Finance:-

1. **Short title and commencement.** – (1) These rules may be called the Customs, Excise and Service Tax Appellate Tribunal, Group 'A' Posts Recruitment Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of post, classification, Level, pay band and grade pay or pay scale.** – The number of post, its classification attached thereto, shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age-limit, qualifications, etc.** – The method of recruitment, age-limit, qualification and other matters relating thereto shall be as specified in columns (5) to (13) of the Schedule.

4. **Disqualification** – No person,

(a) who has entered into or contracted a marriage with a person already having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. **Power to relax** – Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. **Saving** – Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Casts, the Scheduled Tribes, Ex-Service men and other special categories of persons including Other Backward Classes and economically weaker section in accordance with the orders issued by the Central Government from time to time in this regard.

**Annexure-I**

<b>Name of the post</b>	<b>No. of Post</b>	<b>Classification</b>	<b>Level in the Pay Matrix</b>	<b>Whether Selection post or non-selection post</b>	<b>Age limit for direct recruits</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>
ASSISTANT REGISTRAR	18* (2024) *Subject to variation	General Central Service Group 'A' Gazetted, Non-Ministerial	Level - 10	Selection	Not exceeding 35 years (relaxable for Govt. servants up to 5 (five) years in accordance with the instructions or orders issued by the Central Govt.)

Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of Recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion or deputation/absorption, grades from which promotion or deputation/absorption to be made
7	8	9	10	11
<p>ESSENTIAL</p> <p>(i) Degree in Law from a recognized University or Institute.</p> <p>(ii) Three years' experience of Judicial /Legal work in the field of Customs, Excise &amp; Service Tax</p> <p>Note 1: Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of Candidates otherwise well qualified.</p> <p>Note 2 : The qualification regarding</p>	<p>Age : No</p> <p><b>Educational Qualification:</b> Yes</p>	<p>2 years for direct recruits and promotees</p> <p><b>Note1:</b> Mandatory induction training of atleast two weeks duration for successful completion of probation of direct recruitee</p>	<p>50% Direct Recruitment</p> <p>50% by Promotion failing which by deputation.</p>	<p><b>Promotion:</b> Court Master in Customs, Excise and Service Tax Appellate Tribunal in Level-7 with eight years regular service in the Grade.</p> <p><b>Note 1:</b> Promotion shall be subject to completion of training on legal or administrative matters from Institute of Secretariat Training and Management or any other institute recognised by the Government.</p> <p><b>Note 2:</b> Where juniors who have completed their qualifying or eligibility service being considered for promotion, their senior shall also be considered</p>

<p>experience is relaxable at the discretion of the Union Public Service Commission for reasons to be recorded in writing, in the case of Candidates belonging to Scheduled Castes and Scheduled Tribes, if, at any stage of selection, the Union Public Selection is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p>				<p>provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or 2 years, whichever is less and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.</p> <p><b>Note 3:</b> For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to 1st January 2016 or the date from which the revised pay structure based on the recommendations of the Seventh Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with</p>
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			<p>a common grade pay or pay scale, and where this benefit will extend only for the posts for which that grade pay or pay scale is the normal replacement grade without any upgradation.</p> <p><b><u>DEPUTATION</u></b></p> <p>Officers of the Central Govt. or State Govt or Union Territories :</p> <p>(a) (i) holding analogous posts on regular basis in the parent cadre or Department; or</p> <p>(ii) having four years regular service in Level-8 or</p> <p>(iii) having five years of regular service in Level-7</p> <p>(iv) having ten years of regular service in Level-6</p> <p>(b) possessing the educational qualifications and experience prescribed for direct recruits under Column (7)</p> <p><b>Note 1:</b> The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for</p>
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			<p>consideration for appointment on deputation and similarly, deputations shall not be eligible for consideration for appointment by promotion.</p> <p><b>Note 2:</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not exceed five years.</p> <p>The maximum age limit for appointment by deputation shall be 'Not exceeding 56 years' as on the closing date of receipt of applications.</p> <p><b>Note 3:</b> For the purpose of appointment on deputation or absorption basis, the service rendered on a regular basis by an officer prior to 1st January, 2016 (the date from which the revised pay structure based on the Seventh Central Pay commission</p>
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				recommendation has been extended) shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale and where this benefit will extended only for the post (s) for which that grade pay or pay scale is the normal replacement grade without any upgradation.
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If a Departmental Promotion Committee exists, what is its composition	Circumstances in which the Union Public Service Commission is to be consulted in making recruitment.
12	13
<p><b><u>GROUP 'A' DEPARTMENT PROMOTION COMMITTEE</u></b></p> <p><b><u>(For Promotion)</u></b></p> <p>(i) Chairman or Member, Union Public Service Commission- <b>CHAIRMAN</b></p> <p>(ii) President/ HOD, Customs Excise And Service Tax, Appellate Tribunal (CESTAT)– <b>MEMBER</b></p> <p>(iii) Member, Customs, Excise And Service Tax, Appellate Tribunal (CESTAT) - <b>MEMBER</b></p> <p><b><u>GROUP 'A' DEPARTMENT PROMOTION COMMITTEE</u></b></p> <p><b><u>(For Confirmation)</u></b></p> <p>(i) President/HOD, Customs Excise And Service Tax, Appellate Tribunal - <b>CHAIRMAN</b></p> <p>(ii) Member, Customs, Excise And Service Tax, Appellate Tribunal– <b>MEMBER</b></p> <p>(iii) Member, Customs, Excise And Service Tax, Appellate Tribunal– <b>MEMBER</b></p>	<p>Consultation with Union Public Service Commission necessary as per the extant guidelines of UPSC/DoPT.</p>